

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00151/2018**

**Dated Wednesday the 7<sup>th</sup> day of February Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. R. RAMANUJAM, Member (A)**

R.Murugan,  
S/o. Ragavan,  
aged about 68 years,  
residing at No. 15,  
Ramakamathupuram,  
T.Nagar (North),  
Bharathi Nagar Extension,  
Chennai 600017. ....Applicant

By Advocate M/s. K. Nithyashree

Vs

1. Union of India,  
rep by the Secretary to Government,  
Ministry of Defence,  
New Delhi 110001.
2. The Additional Director General of Movements,  
Director General of Operational Logistics & SM,  
General Staff Branch, Integrated HQ of MoD (Army),  
New Delhi 110011.
3. The Embarkation Commandant,  
Embarkation HQ,  
Chennai 600009.
4. The Commandant,  
No. 8, Base Repair Depot,  
AF, Avadi,  
Chennai. ....Respondents

By Advocate Mr. K. Rajendran

**ORAL ORDER****(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“(i) to direct the respondents to consider and pass orders on applicant's representations dated 12.06.2017 and 19.01.2018 by fixing the pay of the applicant in group D posts with effect from 09.08.1990 by granting increments for the period of casual service in terms of DOPT OM dated 09.05.2008, made applicable to those who were regularised prior to 10.09.1993, by order dated 21.07.2016 in OA 920/2014, with all consequential benefits including arrears of pay and allowances.

(ii) to award costs, and pass such further and other orders as may be deemed and proper and thus render justice.”

2. Learned counsel for applicant submits that the applicant made a representation on 19.01.2018 for fixation of his pay in Group D post which is pending for consideration. It is also submitted that the applicant would be satisfied if the respondents are directed to dispose of the representation within a time limit to be stipulated by this Tribunal.

3. Mr. K. Rajendran takes notice for the respondents and submits that if time is granted a detailed reply would be filed.

4. Be that as it may, keeping in view the limited relief sought by the learned counsel for applicant and without going into the substantive merits of the case, the respondents are directed to consider Annexure A-9 representation of the applicant dt. 19.01.2018 in

accordance with law and pass reasoned and speaking order thereon within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

**(R. Ramanujam)**  
**Member(A)**  
**07.02.2018**

SKSI